

(1878) 06 AHC CK 0005

Allahabad High Court

Case No: None

Haidri Bai

APPELLANT

Vs

The East Indian
Railway Company

RESPONDENT

Date of Decision: June 27, 1878

Citation: (1875) ILR (All) 687

Hon'ble Judges: Turner, O.C.J.; Pearson, J

Bench: Division Bench

Final Decision: Dismissed

Judgement

Turner, Officiating C.J.

1. Security not having been filed within the time ordered by the Court, the law is imperative that the Court shall reject the appeal.
2. If an application for an extension of time had been made before the expiry of the time within which it was ordered the deposit should be made, the Court might have extended the time; it cannot do so afterwards.
3. The appeal is rejected with costs.